

1	2	3
20. आर० के० वाजपेई		6-अशोक रोड
21. स्व० भाई शमिन्द्र सिंह		बी-2, बीके. के. एस. मार्ग, नई दिल्ली
22. मनोज पाण्डे		सी-11/67, मोती बाग
23. जी० के० मूपनार		24, अकबर रोड
24. जगत पाल सिंह		20, कैनिंग लेन
25. स्व० श्री दरबारा सिंह		9, कृष्ण मैनन मार्ग
26. डा० जगन्नाथ मिश्रा		8, सफदरजंग लेन
27. पुरुषोत्तम कोशिक		13, बलवंत राय मेहता लेन
28. टी० एम० अर्जुन		14-सी, फिरोज शाह रोड
29. ब्रह्म दत्त		सी-1/5, हुमायूँ रोड
30. उभा गणपति राजू		8, तुगलक लेन
31. वैजयंती भाला बाली		76, लोधी इस्टेट
32. जनेश्वर मिश्रा		23, सफदरजंग रोड
33. राजमंगल पाण्डे		3, त्यागराज मार्ग
34. हरमोहन धवन		11, तीन मूर्ति मार्ग
35. मैनका गांधी		23, तुगलक रोड
36. एस० के० सहाय		12, सफदरजंग रोड
37. भगत चरण दास		14, तीन मूर्ति लेन
38. रामजी लाल सुमन		20, विलिंगडन क्रिसेन्ट
39. दसई चौधरी		83, लोधी इस्टेट
40. जय प्रकाश		9, तीनमूर्ति लेन
41. बबन राव ढाकिणे		16, तुगलक रोड
42. ललित विजय सिंह		ए० बी 96, शाहजहाँ रोड
43. मनुभाई कोठाडिया,		2, अकबर रोड
44. उषा सिंह		6, जी आर जी रोड
45. जे० बी० शाह		5, बी० आर० मेहता लेन
46. देवी लाल		1, विलिंगडन क्रिसेन्ट

#### Applicability of labour Laws to Powerloom Workers

1755. SHRI PRAGADA KOTAIAH: Will the Minister of LABOUR be pleased to state:

(a) whether labour and factory laws are applicable to powerloom workers;

(b) if so, what are the facilities given to the workers of the powerlooms regard-

ing wages, provident fund, gratuity and other social security measures; and

(c) if answer to the part (a) above be in the negative, what are the reasons therefor?

THE DEPUTY MINISTER IN THE:  
MINISTRY OF LABOUR (SHRI PABAN SINGH GHATOWAR): (a) and (b)  
The various labour laws namely, the Factories Act, 1948, the Minimum Wages

Act, 1948, the Employees State Insurance Act, 1948, the Employees' Provident Funds and Miscellaneous Provisions Act, 1952 and the Payment of Gratuity Act, 1972 are applicable to powerlooms and their employees are entitled to the benefit of minimum wages, provident fund, gratuity etc. subject to the conditions specified in the respective Acts.

(c) Does not arise.

**Transfer of press pool accommodation to general pool**

1756. SHRI KHYOMO LOTHIA: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether it is a fact that some Government Quarters were transferred by the Directorate of Estates in the year 1975 to Government of India Press, Minto Road, New Delhi for their separate Pool;

(b) whether it is also a fact that one Quarter No. D-822 (T. HI) DIZ Area, Mandir Marg, New Delhi was recently transferred to Dr. Ram Manohar Lohia Hospital, New Delhi without the written consent of the Press Authorities;

(c) if so, the details thereof; and

(d) what is latest position of the said quarter and what action Government propose to take against the erring officer?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM. (a) Yes, Sir.

(b) Yes, Sir.

(c) and (d) The action to transfer the quarter No. D-822 Mandir Marg to Dr. R.M.L. Hospital was taken by the Directorate of Estates on receipt of intimation of Vacancy from CPWD Enquiry Office on the presumption that the quarter fell in General pool. The quarter was also simultaneously allotted to an employee of Govt. of India Press, Minto Road by the Govt. of India Press from the Press

Pool. After realising that the house belonged to the Press Pool, the allottee from the Government of India Press was allowed to occupy the house. As such, the question of taking action against any of the officer of the Directorate of Estates do not arise, since it was a bonafied mistake.

**New infra-urban projects and suburb\* Railway projects in Bombay**

1757. SHRI PRAMOD MAHAJAN: Will the Minister of RAILWAYS be pleased to state:

(a) whether it is a fact that Government have stopped taking up new intraurban projects and suburban Railway projects in the city of Bombay; and

(b) if so, what are the reasons there for?

THE MINISTER OF STATE IN THE (MINISTRY OF RAILWAYS (SHRI MALLIKARJUN): (a) and (b) No, Sir. Some works to augment the capacity of the existing suburban system in Bombay and construction of a new suburban line to connect New Bombay are already in progress.

Ministry of Urban Development has since been designated as the nodal Ministry for general Planning and coordinating the development of urban trans, portation and therefore future projects for construction of new corridors would be processed by that Ministry.

**Ban on Cow Slaughter**

1758. SHRI PRAMOD MAHAJAN: Will the Minister of AGRICULTURE be pleased to refer to the reply to Unstarred Question 3627 given in the Rajya Sabha on the 7th September, 1990 and state;

(a) whether Government have since collected the information regarding (i) issuance of direction to the State Governments to enact legislation for imposition of total ban on slaughter of cows and its progeny (ii) the names of the States which have enacted legislation